



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF  
ON THE 16<sup>th</sup> OF DECEMBER, 2025

WRIT APPEAL No. 3000 of 2025

*ANIRUDDA MUKHERJEE*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

Appearance:

*Shri Anirudda Mukherjee - Petitioner in person.*

*Shri Anubhav Jain - Government Advocate for respondents/State.*

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for respondents raises a preliminary objection with regard to maintainability of the writ petition.

Faced with the objection, appellant who appears in person seeks leave to withdraw the appeal reserving the right of appellant to initiate appropriate proceeding in accordance with law.

In view of the above, the appeal is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE